

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 18**

**IA 704/2023 IA 705/2023 IA 1278/2023 IA 1279/2023 IA 3334/2023 IA**  
**3335/2023 IA 3336/2023 In C.P. (IB)/1231(MB)2021**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 28.03.2024**

NAME OF THE PARTIES:      **RESERVE BANK OF INDIA      V/s**  
**RELIANCE CAPITAL LTD.**

Section 7 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

1. Mr. Rohan Kadam, Advocate a/w Mr. Abhishek Adke, Advocate Mr. Sagar Vichare, Advocate appeared for the Applicant.
2. Mr. Tushad Kakalia, learned Counsel a/w Raghavi Sharma i/b Mulla and Mulla and CBC appeared for the Respondent.
3. Learned Counsel for the Applicant informs that Monitoring Committee has been constituted and there are no instructions from the Monitoring Committee as yet, seeks time to have the same.
4. List this matter on **23.04.2024** for hearing.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**